

tical survey. That is to be followed up by drilling. No deep drilling has yet been undertaken, but the drillings undertaken so far show that there are certain areas with thickness of sedimentary rocks which would indicate a favourable condition for the occurrence of oil.

Shri Basumatari: May I know whether the terms and conditions have been settled with West Germany; if so, what are the terms and conditions so far as drilling is concerned?

Shri Hajarnavis: Does he want to know the terms of the agreement?

Shri Basumatari: Yes.

Shri Hajarnavis: I do not have the details with me. If the hon. Member writes to me I will convey the information to him.

Shri S. C. Samanta: May I know whether there was any proposal that the Oil and Natural Gas Commission itself will do some drilling work in this area?

Shri Hajarnavis: They will be associated with the task of drilling.

Shri Bhagwat Jha Azad: May I know whether on the experience of a few attempts the survey has been dropped or it is still being continued to find such oil-bearing areas in this region?

Shri Hajarnavis: No, Sir; it has not been dropped. As a matter of fact, as I said, in the Purnea-Kishanganj area we intend to undertake the drilling of a deep well as soon as the equipment is available.

श्री भक्त दर्शन : श्रीमान्, पूर्वी बिहार के वे कौन से क्षेत्र हैं, जिन में इस सम्बन्ध में भ्रष्टी सम्भावनायें पाई गई हैं और जहां पर इस बारे में प्रागे कार्यवाही किये जाने की सम्भावना है ?

श्री हजरतबीस : पूनिया किशनगंज ।

Shri Indrajit Gupta: What is the particular qualification of this West German expert to carry out geophysical study in view of the fact that West Germany itself is not an oil producing country?

Shri Hajarnavis: I am not in a position to give their academic qualifications but I believe they know the theory on the basis of which certain deductions can be made. I also believe they have very good equipments.

श्री प्रिय गुप्त : मिनिस्टर साहब ने बताया है कि चूँकि राक्स वर्गरेह को ड्रिल करने में खर्च बढ़ेगा, इस लिए उस तेल का फायदा नहीं उठाया जा सकता है । मैं यह जानना चाहता हूँ कि बाहर से जो तेल आता है, उस पर कितना खर्च बैठता है और राक्स को ड्रिल कर के जो तेल मिलेगा, उस पर कितना खर्च बैठेगा । इन दोनों में से किस का प्रयोग करना लाभदायक होगा ?

श्री हजरतबीस : मैं ने तो ऐसा नहीं कहा है । मुझे तो खयाल नहीं है कि मैं ने ऐसा जवाब दिया हो ।

श्री प्रिय गुप्त : माननीय मंत्री ने कहा है कि चूँकि वहां राक्स हैं, इस लिए उस तेल को इस्तेमाल नहीं कर सकते ।

प्रध्यक्ष महोदय : प्रार्डर, प्रार्डर । इस सवाल का जवाब देना तो बहुत मुश्किल है । सवालों के दौरान में उन दोनों का मुकाबला नहीं हो सकता है ।

Drinking as a Disqualification in Public Services

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- *95. { **Shri Basumatari:**
Shri Rameshwar Tantia:
Shri D. C. Sharma:
Shri Bhakt Darshan:
Shri Hem Raj:

Will the Minister of Home Affairs be pleased to refer to the reply given

to Starred Question No. 1197 on the 31st May, 1962 and state:

(a) whether a decision has been reached in consultation with the State Governments for declaring drinking as a disqualification for public services; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) A proposal to treat as misconduct the use in certain circumstances of intoxicating drinks by officers of the All India Services was referred to the State Governments. Replies from some of them are still awaited.

(b) Does not arise.

Shri Basumatari: May I know whether all the States have been contacted for their opinion about disqualification of officers for drinking?

Shri Datar: We have consulted all the State Governments because the All India Services affect all of them.

Shri Basumatari: May I know whether any objection has been raised by the officers in regard to this matter?

Mr. Speaker: Officers are not consulted; only States are consulted.

Shri Rameshwar Tantia: May I know whether it is a fact that in spite of prohibition in Maharashtra for a very long time there is still large-scale illicit distillation of liquor?

Mr. Speaker: That is not covered by this question.

Shri Man Singh P. Patel: Which of the States have not yet replied to the communication from the Centre?

Shri Datar: We have received replies from eight States. Replies are still awaited from seven States. They are awaited from Andhra Pradesh, Assam, Jammu and Kashmir, Mysore and Uttar Pradesh.

Dr. Gaitonde: May I know whether the authorities in Goa have also been contacted?

Shri Datar: The authorities in Goa must have been approached. I have not got that information.

Shri Thirumala Rao: May I know whether there is any definition of the word "drinking"? Is there any yardstick? If a man drinks privately will it come under the scope of this?

Shri Datar: That is the reason why I stated drinking "under certain circumstances". What those circumstances are has to be decided in consultation with all the States.

श्री भक्त वरान : श्रीमान् सरकारी कर्मचारियों पर यह जो प्रतिबंध लगाने का विचार है, क्या वह उन्हीं व्यक्तियों पर लागू किया जायगा, जो कि सेवा में प्रथम बार भ्रष्ट रह हैं, प्रविष्ट हो रहे हैं, या वह पुराने कर्मचारियों पर भी लागू किया जायेगा?

गृह-कार्य मंत्री (श्री लाल बहादुर शास्त्री) : अगर यह नियम बनेगा, तो वह नये पुराने सभी कर्मचारियों पर लागू होगा। मैं चाहता हूँ कि मैं इस सदन को बताऊँ कि जिन बातों के बारे में हम नियम बनाना चाहते हैं, वे ऐसी हैं, जिन को मानना ही चाहिए। जिन बातों पर स्टेट गवर्नमेंट्स की राय मांगी गई है, उन में से एक यह है :

"Government servants shall not be under the influence of intoxicating drinks or drugs while on duty."

दूसरी यह है :

"appear in a public place in a state of intoxication".

तीसरी यह है :

"habitual use of intoxicating drinks or drugs to excess".

जहां तक आखिरी बात का ताल्लुक है, उस की जांच-पड़ताल करना तो ज़रा मुश्किल है

कि किसी ने कब एक्सेसिवली पी है, कब कम पी है, वगैरह। लेकिन मैं यह समझता हूँ कि गवर्नमेंट सर्वेन्ट पब्लिक ड्यूटी पर ड्रिंक न करे और पब्लिक प्लेस पर कोई स्कैंडलस बात न करे, यह दो बातें बेहद जरूरी हैं। हम इस बारे में स्टेट गवर्नमेंट्स का इन्तज़ार नहीं करेंगे। हम उन का जवाब मांगेंगे, लेकिन अगर वह नहीं आता है, तो भी हम आल-इंडिया सर्विसेज़ के लिए इन दो बातों के बारे में रूलज़ बना देंगे।

Shri Priya Gupta: On a point of clarification?

Mr. Speaker: No. What is a clarification here? Only a supplementary question can be asked.

Shri Priya Gupta: Whether medical certificates obtained . . .

Mr. Speaker: Order, order. Can clarification be done except through a supplementary? There are so many hon. Members rising.

Shri Priya Gupta: The other hon. Minister explained it. That is why I wanted to ask . . .

Mr. Speaker: This opportunity has come to him because the other hon. Minister has explained it. I will call him.

Shri Tyagi: Why is he upset? He can drink if he chooses . . .

(*Interruption*).

Mr. Speaker: Order, order. Shri Yashpal Singh.

श्री यशपाल सिंह: क्या माननीय मंत्री जी बता सकते हैं कि मुस्तालिफ़ असोसियेशंस के मैम्बरज़ और पार्लियामेंट के मैम्बरज़ भी सरकारी कर्मचारियों की परिभाषा में आ सकते हैं और उन पर भी यह नियम लागू होगा?

Shri Priya Gupta: May I know from the hon. Minister as to how many officers have been given certificates to take wine on medical grounds and whether they have been misused or not?

Mr. Speaker: That is not relevant here.

Shri Priya Gupta: It is relevant, Sir.

Mr. Speaker: If we differ, whose judgment shall prevail?

Shri Priya Gupta: Of the House.

Mr. Speaker: The House has given me the authority to exercise it.

Shri Harish Chandra Mathur: May I know whether the All India Advisory Board on Prohibition had wanted complete prohibition in the Government services and whether Government have not accepted it? If that is so, what are the reasons for Government not accepting a categorical recommendation of the All India Board that there should be complete prohibition among the services and that the Central services should give a lead to that effect?

Shri Datar: So far as the general question is concerned, it is true that the Central Prohibition Board took a decision in principle that before the end of the Third Five Year Plan there ought to be total prohibition in the whole of India. The matter is further being considered in consultation with the State Governments . . . (*Interruption*).

Mr. Speaker: The question was about total prohibition in the services.

Shri Datar: So far as the services are concerned, they passed a resolution on the basis of which this query has been addressed to the State Governments.

Shrimati Sarojini Mahishi: May I know the nature of the response received by the Government from some of the States in this connection?

Shri Datar: The nature is fairly satisfactory.

Shri Harish Chandra Mathur: Sir, I think the hon. Minister . . .

Mr. Speaker: He might ask another question.

Shri Hem Barua: He has not clarified it.

Shri U. M. Trivedi: It is a reflection on the hon. Minister.

Mr. Speaker: Order, order. Shri Mathur could ask another question if his question has not been answered.

Shri Harish Chandra Mathur: This note has been sent to the State Governments and it indicates, as read out by the hon. Minister, that it is only for certain occasions that they want to prohibit; but the recommendation of the Central Board was for complete prohibition of the use of wine by the services. I wanted to know whether the Central Government itself has not accepted that recommendation and has modified it by issuing a letter.

Shri Datar: That is not the correct position. At present there are certain States which are absolutely dry. Maharashtra and Gujarat have raised this question already. They have stated that even moderate drinking becomes an offence in their States. Therefore they have made certain suggestions. But there are other States where either there is no prohibition or there is partial prohibition. That is the reason why what the hon. Home Minister read just now was put that way (*Interruption*).

Mr. Speaker: Order, order. We should not remain under the influence of liquor for a long time. Next question.

Shri Harish Chandra Mathur: We want to take people out of that influence.

Rural Institute in Kerala

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*96. { **Shri Basumatari:**
 Shri A. K. Gopalan:
 Shri Rameshwar Tantia:

Will the Minister of Education be pleased to refer to the reply given to

Starred Question No. 1212 on 31st May, 1962, and state:

(a) whether representations received from various voluntary organisations in regard to Rural Institute in Kerala have been examined by Government;

(b) if so, the reaction of the Government thereto; and

(c) whether the final selection of the site has been decided upon?

The Parliamentary Secretary to the Minister of Education (Shri M. R. Krishna): (a) Yes, Sir.

(b) and (c). A Committee was appointed to visit the various sites proposed for a Rural Institute in Kerala and to recommend a suitable location. The Committee has since submitted its report. The views of the Ministry have been communicated to the State Government.

Shri Basumatari: What is the curriculum in regard to this Rural Institute and what would be the qualifications of the teachers that are going to be appointed there?

Mr. Speaker: He wants the qualifications of the teachers now?

Shri M. R. Krishna: This institute has not yet come into being. Still the whole matter is under consideration.

Shri Rameshwar Tantia: What will be the activities of this Institute. May I know whether such Institutes will be established in other parts of the country?

Shri M. R. Krishna: Under the Third Five Year Plan, the Education Ministry has set apart a certain amount to establish Rural institutes, four of this kind. This is going to be the first of its kind. The subjects etc. are still to be decided.